

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.189/2017

In the matter of
Excellent Technologies (P) Ltd

....PETITIONER

SECTION :
Under Section 252

Order delivered on 17.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Due to paucity of time arising out of sitting in the Double Bench, the matter was not able to be taken up. Hence, the same is adjourned to 07.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.1.2018